

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
STARRED QUESTION NO. *194
TO BE ANSWERED ON 1.1.2018

WELFARE OF SCHEDULED TRIBES

*194. DR. RAVINDRA BABU:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of Scheduled Tribes identified in the country;
- (b) the percentage of such tribes, State/UT-wise; and
- (c) the details of the major schemes launched by the Government for the welfare of Scheduled Tribes?

ANSWER

MINISTER OF TRIBAL AFFAIRS
(SHRI JUAL ORAM)

- (a) to (c): A Statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. *194 for answer on 01.01.2018 asked by DR. RAVINDRA BABU, MP, regarding 'Welfare of Scheduled Tribes'.

(a): As per Census 2011, total Scheduled Tribe (ST) population in the country is 10.45 crore.

(b): State / UT wise ST population, percentage of STs in India / State to total population of India / State and percentage of STs in the State to total ST population are given at Annexure 1.

(c): Details of major schemes being implemented by Ministry of Tribal Affairs for the welfare of Scheduled Tribes are given at Annexure 2.

Annexure 1 referred to in reply to part (b) of Lok Sabha Starred Question No. *194 for 01.01.2018 regarding 'Welfare of Scheduled Tribes'

State / UT wise ST population, percentage of STs in India / State to total population of India / State and percentage of STs in the State to total ST population

S. No	India / State/ UT	ST Population (in lakh)	% STs in India/ State to total population of India/ State	% STs in the State to total ST population in India
	India	1045.46	8.6	-
1	Andhra Pradesh	26.31	5.3	2.5
2	Arunachal Pradesh	9.52	68.8	0.9
3	Assam	38.84	12.4	3.7
4	Bihar	13.37	1.3	1.3
5	Chhattisgarh	78.23	30.6	7.5
6	Goa	1.49	10.2	0.1
7	Gujarat	89.17	14.8	8.5
8	Haryana	NST	NA	NA
9	Himachal Pradesh	3.92	5.7	0.4
10	Jammu & Kashmir	14.93	11.9	1.4
11	Jharkhand	86.45	26.2	8.3
12	Karnataka	42.49	7.0	4.1
13	Kerala	4.85	1.5	0.5
14	Madhya Pradesh	153.17	21.1	14.7
15	Maharashtra	105.1	9.4	10.1
16	Manipur	11.67	40.9	1.1
17	Meghalaya	25.56	86.1	2.4
18	Mizoram	10.36	94.4	1.0
19	Nagaland	17.11	86.5	1.6
20	Odisha	95.91	22.8	9.2
21	Punjab	NST	NA	NA
22	Rajasthan	92.39	13.5	8.8
23	Sikkim	2.06	33.8	0.2
24	Tamil Nadu	7.95	1.1	0.8
25	Telangana	32.87	9.3	3.1
26	Tripura	11.67	31.8	1.1
27	Uttarakhand	2.92	2.9	0.3
28	Uttar Pradesh	11.34	0.6	1.1
29	West Bengal	52.97	5.8	5.1
30	Andaman & Nicobar Islands	0.29	7.5	0.0
31	Chandigarh	NST	NA	NA
32	Dadra & Nagar Haveli	1.79	52.0	0.2
33	Daman & Diu	0.15	6.3	0.0
34	NCT of Delhi	NST	NA	NA
35	Lakshadweep	0.61	94.8	0.1
36	Puducherry	NST	NA	NA

Source: Census 2011, Office of the Registrar General, India

NST: No Notified Scheduled Tribes as in 2011, NA: Not Applicable

Annexure 2 referred to in reply to part (c) of Lok Sabha Starred Question No. *194 for 01.01.2018 regarding 'Welfare of Scheduled Tribes'

Major schemes being implemented by Ministry of Tribal Affairs for the welfare of Scheduled Tribes

(i) **Special Central Assistance to Tribal Sub-Scheme (SCA to TSS):** It is a 100% grant from Government of India (since 1977-78). It is charged to Consolidated Fund of India (except grants for North Eastern States, a voted item) and is an additive to State Plan funds and efforts for Tribal Development. This grant is utilized for economic development of Integrated Tribal Development Project (ITDP), Integrated Tribal Development Agency (ITDA), Modified Area Development Approach (MADA), Clusters, Particularly Vulnerable Tribal Groups (PVTGs) and dispersed tribal population. SCA to TSS covers 23 States: Andhra Pradesh, Assam, Bihar, Chhattisgarh, Goa, Gujarat, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Odisha, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttarakhand, Uttar Pradesh and West Bengal.

(ii) **Grants-in-Aid under Article 275(1) of the Constitution:** It is a 100% annual grant from Government of India to States. It is charged to Consolidated Fund of India (except grants for North Eastern States, a voted item) and is an additive to State Plan funds and efforts for Tribal Development. Under the programme of Proviso to Article 275(1) of Constitution of India, Grants are released to 27 States for raising the level of Administration in Scheduled Areas and for the welfare of tribal people. Funds are released to States based on proposals received from the State Governments based upon the needs of ST population, to bridge the gap in sectors like education, health and agriculture, etc.

(iii) **Scholarships schemes for ST Students:**

A. Pre-Matric Scholarships to ST Students

- Applicable to students who are studying in Classes IX – X. Priority is given to girls.
- Parental income from all sources should be less than Rs.2.00 lakhs per annum.
- Scholarship of Rs.150/- per month for day scholars and Rs.350/- per month for hostellers is given for a period of 10 months in a year.
- Scholarship is distributed through the State Government/UT Administration.

B. Post Matric Scholarships to ST Students

- Applicable to students who are studying in any recognized course from a recognized institution for which qualification is Matriculation/Class X or above. Priority is given to girls.
- Parental income from all sources should be less than Rs.2.50 lakhs per annum.
- Compulsory fees charged by educational institutions are reimbursed subject to the limit fixed by the concerned State Fee fixation committee and scholarship amount of Rs.230 to Rs.1200 per month, depending upon the course of study is paid.
- Scholarship is distributed through the State Government/UT Administration.
- Remedial and special coaching is provided to ST students in Classes IX to XII.

C. National Overseas Scholarships

- Provides financial assistance to selected students to pursue Post Graduation, PhD & Post-Doctoral study abroad.
- A total of 20 awards are given every year. Of these, 17 awards are for STs and 3 awards for students belonging to Particularly Vulnerable Tribal Groups.
- Parental/family income from all sources does not exceed Rs.6.00 lakhs per annum.
- Disbursement of scholarships through the Ministry of External Affairs/ Indian Missions abroad.

D. National fellowship & scholarship for higher education of ST students:

(i) Scholarship for Higher Education (earlier known as Top Class Education for ST Students)

- Scholarship is given to ST students for pursuing studies in prescribed courses in any of the 158 institutions of excellence across the country like IITs, AIIMS, IIMs, NIITs, etc., identified by the Ministry. Priority is given to girls.
- Total number of scholarships is 1000 per year.
- Family income from all sources should not exceed Rs.6.00 lakhs per annum.
- Scholarship amount includes tuition fees, living expenses and allowances for books and computer.

(ii) Fellowship (earlier known as Rajiv Gandhi National Fellowship Scheme for ST Students).

- 750 fellowships are provided to ST students each year for pursuing higher studies in India for MPhil and PhD.
- Fellowship is granted as per University Grants Commission norms. (Presently, @ Rs.25,000/- for Junior Research Fellowship and @Rs.28,000/- for Senior Research Fellowship).
